

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S). 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

[1] IN RE : CORBETT (FOR THE STATE COMPLIANCE) I.A. NO. 20650 OF 2023 (CEC REPORT NO. 3/2023 - REPORT OF CEC IN APPLN. NO. 1558/2021 FILED BEFORE IT BY GAURAV KUMAR BANSAL) WITH I.A. NO. 75033 OF 2023 (Application For Exemption From Filing O.T.) AND I.A. NO. 199355 OF 2024 (CEC REPORT NO. 16/2024 - INTERIM REPORT OF THE CEC ON APPLN. NO. 1578/2024 FILED BY SHRI ABHIJAY NEGI IN I.A. NO. 20650/2023) IN RE : GAURAV KUMAR BANSAL AND

[2] I. A. NOS. 153500 & 153501 OF 2024 [Applications F or Directions and Exemption from filing O.T. filed by Ms. Shibani Ghosh, Advocate WITH I.A. NO. 153502 OF 2024 [Application for Intervention filed by Ms. Shibani Ghosh, Advocate WITH I.A. NOS. 252324 & 252325 OF 2025 (Applications for permission to file Additional documents and Exemption from filing O.T. in I.A. 153500/2024) IN RE : DR. DAYA SHANKAR SRIVASTAVA AND I.A. NO. 214893 OF 2025 (Applications for Intervention & Directions on behalf of 'Electrosteel Castings Ltd.' filed by M/s. Khaitan & Co., Advocate) IN RE : ELECTROSTEEL CASTINGS LTD. AND

[3] I. A. NOS. 251558, 252948 & 252949 OF 2025 [Applications for Intervention, Directions & Exemption from filing O.T. filed by Mr. Pawanshree Agarwal, Advocate] IN RE: STEEL AUTHORITY OF INDIA AND

[4] I.A. NO. 117204 OF 2024 (CEC REPORT NO. 5 OF 2024-Status Report in Delhi Ridge) IN RE : MINISTRY OF FINANCE IN RE : DELHI RIDGE AND

[4 (a)] ISSUE REGARDING ORDER DATED 16.04.2025 PASSED IN W.P. (C)NO. 4677 OF 1985 AND

[5] I.A. NO. 218391 OF 2024 (CEC REPORT NO. 19 OF 2024) IN RE : TO PREVENT THE CONSTRUCTION OF BAL-BHARATI PAUD PHATA (BBPP) ROAD, BY PUNE MUNICIPAL CORPORATION (PMC) WITH SLP(C) DIARY NO. 22109 OF 2025 AND

[6] I. A. NOS. 244339 & 244340 OF 2025 [Applications for Intervention & Directions filed by Ms. Shibani Ghosh, Advocate] IN RE: DR. R.P. BALWAN, IFS (RETD.) & ORS. AND

[7] I. A. NOS. 231704, 231707 & 231709 OF 2025 [Applications for Intervention, Directions & exemption from filing O.T. filed by Ms.

Shibani Ghosh, Advocate] IN RE : KISHAN MEENA & ORS. AND

[8] IN RE: RAJAJI-CORBETT WILDLIFE CORRIDOR I. A. NOS. 205624 & 205625 OF 2025 [Applications for Impleadment & Directions on behalf of 'Centre for Sustainable Green Economy, Through its Authorized Representative Naresh Chaudhary' filed by Ms. Rani Mishra, Advocate] IN RE : CENTRE FOR SUSTAINABLE GREEN ECONOMY, THROUGH ITS AUTHORIZED REPRESENTATIVE NARESH CHAUDHARY IN WRIT PETITION (CIVIL) NO. 202 OF 1995 (Under Article 32 of the Constitution of India) ARAVALI BATCH

[9] WRIT PETITION (CIVIL) NO. 202 OF 1995 (Under Article 32 of the Constitution of India)

(i) I.A. NO. 105701/2024 (CEC REPORT NO. 03/2024) [CEC Report No. 3 dt. 07.03.2004 regarding in compliance of the order dt.10.01.2024 of the Hon'ble Court. Accordingly, the CEC is of the opinion that these three I.As Nos. 87550, 107909 and 112526 of 2023 may be considered after this Hon'ble Court considers and decides on the broader issues about mining in Aravali Hill and Ranges. AND

(ii) IN RE: MINING IN ARAVALI IN THE STATE OF HARYANA I. A. NOS. 828, 839, 840, 850, 853-854, 855-856, 866-868, 869-870, 871-872, 873-874, 875-876, 877-878, 879-880, 881-882, 891-892, 900, 905, 1488, 1590, 1612-1613, 1700, 1701, 1702, 1703, 2007-2008, 2138-2139, 2205, 2445, 2536, 2567, 2574, 2636, 2658-2659, 2719, 2761, 2765, 2766, 2767, 2768-2769, 128672 and 128673/2019 IN 2858/2010, 2872-2873, 2932, 2933, 2934, and 2879/2010, 3086/2010, 3089-3090/2011, 3091, 3137, I.A. D. NO. 76048/2009, 3597, I. A. D. No. 76051/2009, 3605, 3606, 3811-3812/2014, 3815, 32330/2021 AND 40279/2021 I.A. RELATED TO CONSTRUCTION 1276-1277 [Second Monitoring Report dt. 28.10.2002 of CEC regarding large scale illegal mining of stones in the forest area in aravali hills around kot village located off the road mid-way between ballabgarh-sohna road near dhauj, and Applications for Impleadment, Intervention, Directions, Modification/directions of court's order dt. 30.10.2002, Clarification/Modification of Order's dated 29.10.2002 AND 09.12.2002, 16.12.2002, Permission, permission to file additional affidavit/documents, exemption from filing O.T., Clarification/Modification of Order's dated 08.10.2009 and applications for recalling of Court's Order dated 12.12.2018 in I.A. NO. 2858/2010]

(iii) IN RE: MINING IN RAJASTHAN 828/02 in W.P.(C) No. 202/1995 and 833/02, 834-835/02, 837/02, 846-847/02, 893-894/02, 901-902/03, 903-904/03 in 828/02, 1310/05 in 833/02, 1329/05 in 1310/05, 1331/05 in 1310/05, 1450-1452/05 in 1310/05, 2447/08 in 828/02, 2602/09 in 828/02, 2758-2759/09 in 828/02, 2803/10 & 3210/11 in 2758-2759/09, 2814/10 in 1310/05, 2834, 2836/10 in 1310/05, 2837, 2839/10 in 1310/05, 2840/10 in 2814/10 in 828/02 in 828/02, 2883-2885/10 in 1310, 2887-2889/10 in 1310, 2891, 2893/10, 3125/11 in 2877-2879/10, 3129/11 in 2874-2876/10, alongwith Rajasthan Mining, 3281/11 in 2834-2836, 3296/11 in 1310(fresh), 3361-3362/12, 3394, 3396/12 in 1310, 3397/12 in 828, 3919-3920/2015 in 2891-2893, 3951

in 834-835, 3952 in 2814-2815 in 1310 I.A.No. 3957 In I.A.No. 828 In W.P.(C)No. 202/1995 I.A.No. 27190 AND 46116 of 2019, 49985/2019 (App. For O/T) in I.A. no. 3361-3363, 50600, 50604, 57647/2019, 57468, 57653/2019, 60991, 60995, 60999/2019, 141355/2019 in I.A. NO. 50600 AND 50610 OF 2019, 153523 AND 153524/2019 in I. A. No. 828 [Second Monitoring Report dated 28.10.2002 of Central Empowered Committee and Applications for Further Directions, Modification/Clarification of Order dated 30.10.2002 and Amendment of I.A.No. 833, Impleadment, Modification/Clarification of Order dated 29/30.10.2002, Modification/Clarification, Exemption from filing O.T., Modification/ Directions, Directions, Intervention, Clarification/Modification of Order dated 08.04.2005, Interim Directions, Stay, Modification of Order dated 19.02.2010 , Permission to file Additional Documents and Early Hearing of I.A.No. 828]

(iv) I. A. NOS. 110282, 110283, 111437 AND 111438 OF 2025 [Applications for Direction, O.T. and Impleadment and O.T.] IN RE : INDIAN SOAPSTONE PRODUCERS ASSOCIATION AND [(iv) (a)] I. A. NOS. 89008 AND 89010 OF 2025 [APPLICATIONS FOR DIRECTIONS AND EXEMPTION FROM FILING O.T.] WITH I.A. NO. 139000 OF 2025 (Application for Exemption from filing O.T. in Reply) IN RE : OM PRAKASH GUPTA AND [(iv) (b)] I.A. NO. 221400 OF 2024 (Application for Directions on behalf of 'State of Rajasthan' filed by Ms. Nidhi Jaswal, Advocate) IN RE: STATE OF RAJASTHAN AND

(v) I.A. Nos. 123463, 123464 of 123465 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123488, 123489 & 123490 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123668, 123669 & 123670 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123997, 123998 & 123999 of 2025 (Applications for Directions, Intervention and O.T.) IN I.A. Nos. 2825-2827 of 2010 IN RE : CHANDRA KANT BIYANI IN RE : ANITA BIYANI AND

(vi) I. A. NOS. 107906 AND 107909/2023 [APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHAN AND

(vii) I. A. NOS. 112525, 112526 AND 112527/2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHAN AND

(viii) I. A. NOS. 87544, 87550 AND 91723 OF 2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S. KRISHNA MINERS AND TRADERS, RAJASTHAN AND

(ix) I. A. NOS. 69040, 69044 AND 69050/2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT] IN RE : JAIN KUMAR JAIN AND

(x) I. A. NOS. 8156, 8157 AND 8155 OF 2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT, IN RE :

M/S. SHIV GRIT UDYOG, RAJASTHAN AND

(xi) I. A. NOS. 123906 & 123914 OF 2025 [APPLICATIONS FOR IMPEADMENT & EXEMPTION FROM FILING O.T. FILED BY MR. SHREY KAPOOR, ADV.) WITH I. A. NOS. 123923 & 123924 OF 2025 [APPLICATIONS FOR DIRECTIONS & EXEMPTION FROM FILING O.T. FILED BY MR. SHREY KAPOOR, ADV.) IN RE : MAKRANA KHAAN ANVM MAJDOOR WELFARE SOCIETY, THROUGH ITS AUTHORIZED REPRESENTATIVE SH. UTKARSH BANSAL AND

[10] WRIT PETITION (CIVIL) NO. 4677 OF 1985 (Under Article 32 of the Constitution of India)

(i) IAS RELATED TO HARYANA MINING (I.A.Nos. 1785, 1967 AND 2152 IN 1967, 1962, 2443, 2186 AND 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866 1858- 1859, , 1891-1893, 1895, 1896, 1906, 1907-1908, 1968, 2451, 2336, IA D. NO. 58737, IA NOS. 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486-2488 AND 2492, 2385, 2143, 2623, 2624, , 1937, 2415, 2579, 2780-2785, 32531/2021, 32532/2021 IN IA NO. 2450, 28631 AND 28637/2021, 31357 AND 31360/2021, 35779 & 35781/2021, 43001/2021 AND IA NO. 42525/2021 IN IA D. NO. 75191, 44798/2021 IN 31360/2021, 93600/2021, 92854 & 92850/2023, 81251, 81253/2023 AND 113069/2024 ALONGWITH C.P.(C) NO. 186/2003)

(ii) IAS RELATED TO CONSTRUCTION (I.A.Nos. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888, 2386 AND 2387, 2392, 2103, 2355- 2357, 2577-2578, 2575- 2576, 1894, 2497-2498, 2514- 2515, 2595-2596, 2600-2602, 2603, 2604-2605, 2606-2607, 2608-2609, 2610-2611, 1938, 2684-2687, 2720-2721, 2758-2759, 2760-2761, 66059/2017 AND 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127, 134352/2020 AND 97884, 97894, 97887 AND 97899/2021) (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS) "ONLY"

WITH

Diary No(s). 22109/2025 (IX-A)

FOR

FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..) ON IA 133949/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 133951/2025

FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 133955/2025

FOR EXEMPTION FROM FILING O.T. ON IA 133957/2025

FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 216431/2025

FOR impleading party ON IA 253212/2025

FOR INTERVENTION/IMPEADMENT ON IA 253212/2025

IA No. 216431/2025 - ADDITION / DELETION / MODIFICATION PARTIES

IA No. 133957/2025 - EXEMPTION FROM FILING O.T.

IA No. 253212/2025 - INTERVENTION/IMPEADMENT

IA No. 133951/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 133955/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES
IA No. 133949/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 15-10-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

Mr. K. Parameshwar, Sr. Advocate [A.C.]
Mr. M.V. Mukunda, Adv.
Ms. Kanti, Adv.
Mr. Shreenivas Patil, Adv.
Ms. Raji Gururaj, Adv.
Ms. Veda Singh, Adv.
Mr. Prasad Hegde, Adv.

Mr. Harish N. Salve, Sr. Adv. [A.C.] (N.P.)
Mr. A.D.N. Rao, Sr. Advocate [A.C.] (N.P.)
Ms. Aparajita Singh, Sr. Advocate [A.C.] (N.P.)
Mr. Siddhartha Chowdhury, Advocate [A.C.]

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Mr. Syed Mehdi Imam, AOR
Mr. T. Harish Kumar, AOR

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Ms. Anupama Dhurve, Adv.
Mr. Priyesh Mohan Srivastava, Adv.

M/S. Lawyer's Knit & Co, AOR

Petitioner-In-Person

For Respondent(s)/Applicant(s) :

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Mr. Rahul Garg, Adv.
Mr. Dhaval Mehrotra, AOR

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Mr. Gaurang Bhushan, Adv.
Mr. Baij Nath Patel, Adv.

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Dr. Abhishek Atrey, AOR
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Ms. Pallavi Langar, AOR
Mr. G.S. Makker, AOR

Mr. Gaurav Juneja, Adv.
Ms. Swastika Chakravarti, Adv.
Mimansa Durgapal, Adv.
For M/S. Khaitan & Co.

Mr. Pawanshree Agarwal, AOR

Mr. Nishit Agrawal, AOR
Mr. Guntur Prasad, AOR
Mr. M.K. Maroria, AOR

Ms. Ayushma, AOR
Mr. Awasthi, AOR
Arvind S. Avhad, AOR
Mr. Aaditya Aniruddha Pande, AOR

Ms. Shibani Ghosh, AOR
Ms. Rani Mishra, AOR

Ms. Hemantika Wahi, AOR
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Mr. Shashi B. Upadhyay, AOR
Mr. E.M.S. Aman, AOR
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Mr. Anil Nag, AOR
Mr. Praveen Jain, AOR
Mr. K. Rajeev, AOR
Mr. S.K. Sinha, AOR
Ms. Binu Tamta, AOR
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Ms. Aishwarya Bhati, AOR
Ms. Suruchi Aggarwal, AOR
Mr. Satya Mitra, AOR
Mr. Aruneshwar Gupta, AOR

Ms. Sakshi Kakkar, AOR

Ms. Aruna Gupta, AOR

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Mr. K. Paarivendhan, AOR

Ms. Aruna Gupta, AOR
Mr. Sandeep Kr. Jha, AOR

Mr. Chandra Bhushan Prasad, AOR

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Ms. Sharmila Upadhyay, AOR
Mr. Ambhoj Kumar Sinha, AOR
Ms. Madhu Sikri, AOR
Mr. Binay Kumar Das, AOR
Mr. Somnath Mukherjee, AOR
Mr. Ajit Sharma, AOR
Mr. Arun Kumar Beriwal, AOR
Ms. Kaveeta Wadia, AOR
Mr. Krishnanand Pandey, AOR
Mr. Kamal Mohan Gupta, AOR
Mr. Umesh U. Khaitan, AOR
Applicant In Person, AOR
Ms. Vijaylakshmi Menon, AOR
Mr. Ajay Pal, AOR
Mr. Manoj Kr. Mishra, AOR
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Ms. S. Janani, AOR
Mr. Tejaswi Kr. Pradhan, AOR
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Ms. Anuradha Mutatkar, AOR
Mr. Haresh Raichura, AOR
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Ms. Shobha, AOR
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Mr. K.V. Mohan, AOR
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Ms. Pratibha Jain, AOR
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Ms. Jyoti Mendiratta, AOR
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Ms. Sharmila Upadhyay, AOR

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Mr. Manoranjan Paikaray, Adv.
Mr. Pradeep Kar, Adv.

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Mrs. B. Sunita Rao, AOR
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Mr. Surya Kant, AOR
Mr. E. C. Vidya Sagar, AOR
M/S. M. V. Kini & Associates, AOR
Mrs. Manik Karanjawala, AOR
Mr. Kamal Mohan Gupta, AOR
Mr. Prashant Kumar, AOR

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Mr. Veerla Sateesh Kumar, Adv.
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Ms. Abha R. Sharma, AOR
Mr. Abhishek Chaudhary, AOR
Mrs. Rekha Pandey, AOR
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Mr. Neeraj Shekhar, AOR
Mr. Rajesh Maurya, Adv.
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Mr. Rajesh Singh, AOR
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Mr. Akhileshwar Jha, Adv.

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Ms. Pulkit, Adv.
Mr. Varun Varma, Adv.
Mr. Mahi Pal Singh, Adv.
Mr. Ishank Ranjan, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Prakhar Shukla, Adv.
Ms. Manisha Chawla, Adv.
Mr. Chaman Sharma, Adv.
Ms. Laveena Tak, Adv.
Mr. Sourabh Kumar Solanki, Adv.
Mr. Javed Raza, Adv.
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Mr. Punit Dutt Tyagi, AOR
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Mr. Ratan Kumar Choudhuri, AOR
Mr. Sudhir Kulshreshtha, AOR

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
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Mr. Youkteshwari Prasad, Adv.
Ms. Ambali Vedasen, Adv.
Mr. Mata Prasad Pathak, Adv.
Mr. Mukesh Kumar Verma, Adv.
Mr. Arvind Kumar Tomar, Adv.
Mr. Rayi Peddi Raju, Adv.
Mr. Soumydeep Chatterjee, Adv.
Mr. Rajat Sinha Roy, Adv.

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Mr. Sudhir Kumar Gupta, AOR
Mr. A. N. Arora, AOR
Mr. Irshad Ahmad, AOR
Mr. G. Prakash, AOR
Mr. E. M. S. Anam, AOR
Mrs. Bina Gupta, AOR
Mr. P. V. Yogeswaran, AOR
Mr. Jitendra Mohan Sharma, AOR
Ms. Malini Poduval, AOR
Ms. C. K. Sucharita, AOR
Ms. Binu Tamta, AOR

Mr. Shibashish Misra, AOR
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UPON hearing the counsel, the Court made the following
O R D E R

[1] I.A.NOS.20650/2023 WITH I.A. NOS. 75033/23 & 199355/2024

1. We are disturbed by certain events that have taken place during the pendency of the present proceedings.
2. This Court is seized of a suo moto action pertaining to the illegal constructions and rampant felling of trees in the Corbett Tiger Reserve. The Court has been passing orders from time to time.
3. Initially, the Uttrakhand High Court had directed that an investigation be carried out by the Central Bureau of Investigation (CBI). Accordingly, CBI had conducted the investigation and an FIR also came to be filed.
4. The Court has been consistently monitoring the investigation and the CBI is submitting reports to Court. Parallely, the departmental proceedings are also under progress.
5. When the matter was listed before this Court on 08.09.2025, it was noticed that though the State Government had granted sanction in respect of the prosecution of all the officers except one, the Court had questioned the respondent(s)/State as to why special treatment was given to one officer. It appears that pursuant to the oral observations made by this Court on 08.09.2025, the sanction came to be granted on 16.09.2025.
6. On the next date of hearing i.e. on 17.09.2025, the Court was informed that the State Government had granted sanction for prosecution against the said officer under Section 218 of the

BNSS/Section 197 of the Cr.P.C. The Court also recorded that insofar as the sanction under Section 19 of the Prevention of Corruption Act, 1988 (for short, 'P.C. Act') is concerned, the State Government had forwarded the papers for sanction to the Union of India. We had directed the Union of India to consider the proposal submitted by the Government of Uttarakhand for grant of sanction under Section 19 of the P.C. Act.

7. It appears that after the sanction was granted on 16.09.2025, the said officer, namely, Shri Rahul filed Writ Petition (Crl) No.1220 of 2025 before the High Court. In the said proceedings, sanction order dated 16.09.2025 came to be challenged. The learned Single Judge of the Uttarakhand High Court vide order dated 14th October, 2025 has admitted the matter and granted stay to the effect and operation of the sanction order dated 16.09.2025.

8. When this fact is brought to the notice of this Court by the learned Amicus Curiae, Shri Tanvir Ahmed, learned senior counsel, suo moto appeared on behalf of Shri Rahul. Shri Ahmed, learned senior counsel, submits that the sanction order dated 16.09.2025 is totally impermissible in law in view of two judgments by the Constitution Bench of this Court. It is submitted that the sanctioning authority did not have the jurisdiction to review the order dated 4th August, 2024, vide which sanction was refused and subsequently grant the sanction. It is therefore submitted that in these facts the said Shri Rahul was advised to file a petition before the High Court. Shri Ahmed, learned senior counsel, further states that the party is entitled to take recourse to a legal remedy available to him in law, if he is aggrieved by an illegal

order.

9. Shri Ahmed, learned senior counsel, states that the said Shri Rahul was watching the proceedings before this Court through video conferencing and therefore noticed the proceedings which were conducted before this Court on 08.09.2025 and 17.09.2025.

10. We are deeply perturbed by the approach of said Shri Rahul as well as the High Court of Uttarakhand. When the said Shri Rahul was continuously following the proceedings before this Court and was aware about the oral observations and the orders passed by this Court, nothing prevented him from intervening in these proceedings if he was of the view that any of the orders passed by this Court or any of the observations made by this Court prejudiced him. However, in the teeth of the sanction which was granted during the pendency of the proceedings before this Court, approaching the High Court to challenge an order virtually amounts to interference in the present proceedings. The High Court, no doubt, is a Constitutional Court and not inferior to this Court. However, in the judicial matters, when this Court is seized of the matter it is expected of the High Courts to keep their hands away. The learned Judge of the High Court does not even find it necessary to refer to the proceedings before this Court, though according to Shri Ahmed, learned senior counsel, the details of the present proceedings are mentioned in Writ Petition (Crl) NO.1220 of 2025, filed before the High Court.

11. In that view of the matter, we direct that the proceedings in Writ Petition (Crl) No.1220 of 2025, pending before the High Court, are withdrawn from the High Court of Uttarakhand and transferred to

this Court. To be heard along with this matter. The High Court of Uttarakhand is directed to transfer the records of Writ Petition (Crl) NO.1220 of 2025 to this Court forthwith.

12. Until further orders, the order dated 14.10.2025 passed by the High Court of Uttarakhand in Writ Petition (Crl) No.1220 of 2025 shall stand stayed.

13. We also issue notice to Shri Rahul (IFS), Chief Conservator of Forests, (Information Technology), Forest Headquarters, 85, Rajpur Road, Dehradun-248001, to remain present before this Court on 11.11.2025 and show cause as to why an action for committing contempt of this Court be not initiated against him.

14. List on 11.11.2025

15. The Registrar concerned of this Court shall ensure that the notice is served to the noticee/Shri Rahul through the Chief Administrative Officer in the office of the District Judge, Dehradun.

[2] I. A. NOS. 153500 & 153501 OF 2024 WITH I.A. NO. 153502 OF 2024 AND I.A. NO. 214893 OF 2025 AND I.A. NOS. 252324 & 252325 OF 2025

List on 17.10.2025.

[3] I.A. NOS. 251558, 252948 & 252949 OF 2025

List on 17.10.2025.

[4] I.A. NO. 117204 OF 2024 (CEC REPORT NO. 5 OF 2024)
&

[4A] ISSUE REGARDING ORDER DATED 16.04.2025

1. Heard Mr. K. Parameshwar, learned Amicus Curiae and Ms. Aishwarya Bhati, learned Additional Solicitor General of India, at length.
2. Hearing concluded.
3. Judgment reserved.
4. Written submission/notes, if any, be filed by 17.10.2025.

[5] IA No. 218391/2024 (CEC REPORT NO. 19 OF 2024)
WITH
SLP(C) DIARY NO. 22109 OF 2025 (Item No.27.1)

1. Permission to file special leave petition(s) is granted.
2. I.A. No.216431/2025 is allowed at the risk of the petitioner(s).
3. The Special Leave Petition@ Diary No. 22109/2025 challenges the order passed by the Division Bench of the High Court of Judicature at Bombay, dated 20.02.2025. vide which a public interest litigation filed by one Nagrik Chetna Manch came to be rejected. As the organization seeks to close down permanently, the present petitioners who were not parties before the High Court have filed this Special Leave Petition.
4. We have heard Ms. Anitha Shenoy, learned senior counsel for the petitioners and Shri Tushar Mehta, learned Solicitor General of India, appearing for the Pune

Municipal Corporation/Res. No.1.

5. The petitioners have raised a concern that the proposed project of the D.P. Road would cut the Vetar Hill/Law College Hills. Ms. Shenoy, learned senior counsel, submits that the expert body appointed by the respondent No.1 itself has observed that before the report is submitted the four seasons environmental impact assessment should be done. She further submits that in view of the orders passed by this Court in the case of Ashok Kumar Sharma, Indian Forest Service (Retd) & Ors. v. Union of India and Another, (W.P.(C) No.1164/2023) rendered on 04.03.2025, the work of identification of the forests has already commenced in Pune. She therefore submits that if the Experts Committee finds the said area to a forest area then the clearance under Section 2 of the Forest Conservation Act would also be required.

6. We find that in view of the orders dated 02.11.2020 passed by the learned National Green Tribunal (NGT), a similar alignment has been found to be requiring Environment Clearance (hereinafter referred to as the 'EC'). The said order was upheld by this Court vide order dated 09.07.2021.

7. Shri Tushar Mehta, learned Solicitor General of India, fairly states that the respondent does not have any objection to carry out Environmental Impact Assessment (EIA) and apply for EC. He further submits that in fact an application for EC was made on Parivesh Portal of the

Ministry of Environment, Forest and Climate Change. however, the status on the portal shows that the project does not fall under the category wherein EC is required.

8. Be that as it may, since for a similar alignment the NGT by order dated 02.11.2020 has found EC to be necessary, which order has been upheld by this Court on 09.07.2021, we direct that the project shall not commence unless EC is granted by the State Environment Impact Assessment Authority (SEIAA).

9. Taking into consideration that the project is pending for a long period, we direct SEIAA to decide the application of the petitioner herein for grant of EC as expeditiously as possible.

10. The Special Leave Petition is, accordingly, disposed of. Pending application(s), if any, shall stand disposed of.

11. I.A. No.253212/2025-Application for Intervention, is disposed of. However, we clarify that we have not considered the issue in the writ petition filed by the applicant, which is pending before the High Court. The High Court would decide the same in accordance with law, on its own merits.

12. We are informed by Shri Abhijit Kulkarni, learned counsel assisting Shri Tushar Mehta, learned Solicitor General, that the first project in respect of which EC was found to be necessary has been abandoned for the present by the Corporation and in substitution thereof the present

project is being implemented.

13. The parties would be entitled to raise their objections before the SEIAA.

14. IA No. 218391/2024 (CEC REPORT NO. 19 OF 2024) is, accordingly, disposed of.

[6] I.A. NOS. 244339 & 244340 OF 2025

List after the pronouncement of judgment in I.A.Nos.20650/2023 etc.

[7] I.A. NOS. 231704, 231707 & 231709 OF 2025

We are not inclined to entertain these applications. The applications are, accordingly, dismissed.

[8] I.A. NOS. 205624 & 205625 OF 2025

Not taken up for hearing.

[9] WRIT PETITION (CIVIL) NO. 202 OF 1995 (Aravali Batch)

(i) I.A. NO. 105701 OF 2024 (CEC REPORT NO. 03/2024)

(ii) I. A. NOS. 828, 839, 840, 850, 853-854, 855-856, 866-868, 869-870, 871-872, 873-874, 875-876, 877-878, 879-880, 881-882, 891-892, 900, 905, 1488, 1590, 1612-1613, 1700, 1701, 1702, 1703, 2007-2008, 2138-2139, 2205, 2445, 2536, 2567, 2574, 2636, 2658-2659, 2719, 2761, 2765, 2766, 2767, 2768-2769, 128672 and 128673/2019 IN 2858/2010, 2872-2873, 2932, 2933, 2934, and 3086/2010, 3089-3090/2011, 3091, 3137, I.A. D. NO. 76048/2009, 3597, I. A. D. No. 76051/2009, 3605, 3606, 3811-3812/2014, 3815, 32330/2021 AND 40279/2021

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(ii) I.A. RELATED TO CONSTRUCTION

[Second Monitoring Report dt. 28.10.2002 of CEC regarding large scale illegal mining of stones in the forest area in aravali hills around kot village located off the road mid-way between ballabgarh-sohna road near dhauj, and Applications for Impleadment, Intervention, Directions, Modification/directions of court's order dt. 30.10.2002, Clarification/Modification of Order's dated 29.10.2002 AND 09.12.2002, 16.12.2002, Permission, permission to file additional affidavit/documents, exemption from filing O.T., Clarification/Modification of Order's dated 08.10.2009 and applications for recalling of Court's Order dated 12.12.2018 in I.A. NO. 2858/2010

(iii) 828/02 in W.P.(C) No. 202/1995 and 833/02, 834-835/02, 837/02, 846-847/02, 893-894/02, 901-902/03, 903-904/03 in 828/02, 1310/05 in 833/02, 1329/05 in 1310/05, 1331/05 in 1310/05, 1450-1452/05 in 1310/05, 2447/08 in 828/02, 2602/09 in 828/02, 2758-2759/09 in 828/02, 2803/10 & 3210/11 in 2758-2759/09, 2814/10 in 1310/05, 2834, 2836/10 in 1310/05, 2837, 2839/10 in 1310/05, 2840/10 in 2814/10, in 828/02 in 828/02, 2883-2885/10 in 1310, 2887-2889/10 in 1310, () 2891, 2893/10, 3125/11 in 2877-2879/10, 3129/11 in 2874-2876/10, alongwith Rajasthan Mining, 3281/11 in 2834-2836, 3296/11 in 1310(fresh), 3361-3362/12, 3394, 3396/12 in 1310, 3397/12 in 828, 3919-3920/2015 in 2891-2893, 3951 in 834-835, 3952 in 2814-2815 in 1310

I.A.No. 3957 In I.A.No. 828 In W.P.(C)No. 202 OF 1995
I.A.No. 27190 AND 46116 of 2019, 49985/2019 (App. For O/T) in I.A. no. 3361-3363, 50600, 50604, 57647/2019, 57468, 57653/2019, 60991, 60995, 60999/2019, 141355/2019 in I.A. NO. 50600 AND 50610 OF 2019, 153523 AND 153524/2019 in I. A. No. 828 [Second Monitoring Report dated 28.10.2002 of Central Empowered Committee and Applications for Further Directions, Modification/Clarification of Order dated 30.10.2002 and Amendment of I.A.No. 833, Impleadment, Modification/Clarification of Order dated 29/30.10.2002, Modification/Clarification, Exemption from filing O.T., Modification/ Directions, Directions, Intervention, Clarification/Modification of Order dated 08.04.2005, Interim Directions, Stay, Modification of Order dated 19.02.2010 , Permission to file Additional Documents and Early Hearing of I.A.No. 828]

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(iv) I.A. NOS. 110282, 110283, 111437 & 111438 OF 2025

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(iv) (a) I. A. NOS. 89008 AND 89010 OF 2025 WITH I.A. NO. 139000 OF 2025

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- (iv(b) I.A. NO. 221400 OF 2025
- &
- (v) I.A. Nos. 123463, 123464 of 123465 OF 2025
WITH
I.A. Nos. 123488, 123489 & 123490 OF 2025
WITH
I.A. Nos. 123668, 123669 & 123670 OF 2025
WITH
I.A. Nos. 123997, 123998 & 123999 OF 2025
IN
I.A. Nos. 2825-2827 OF 2010
- &
- (vi) I. A. NOS. 107906 AND 107909 OF 2023
- &
- (vii) I. A. NOS. 112525, 112526 AND 112527 OF 2023
- &
- (viii) I. A. NOS. 87544, 87550 AND 91723 OF 2023
- &
- (ix) I. A. NOS. 69040, 69044 AND 69050 OF 2024
- &
- (x) I. A. NOS. 8156, 8157 AND 8155 OF 2024
- &
- (xi) I.A. NOS. 123906, 123914, 123923 & 123924 OF 2025

List on 11.11.2025.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR

ITEM NO.806

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 15-10-2025 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Pranav Sachdeva, Adv.

For Respondent(s) :

Mr. P. S. Sudheer, AOR

Ms. Ankita Sharma, AOR

UPON being mentioned, the Court made the following
O R D E R

SLP(C) No. 37511 of 2013

As prayed, list this matter alongwith other applications in
W.P.(C) No. 202 of 1995, which are slated to be listed on
11.11.2025.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR